

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. OA 221 of 96

Present : Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman

ANJALI SARKAR & ANR.

VS

UNION OF INDIA & ORS.

For the applicants : None

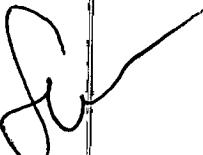
For the respondents : Mr. S. Mukherjee, counsel

Heard on : 11.8.98

Order on : 11.8.98

O R D E R

None appears for the petitioners when the matter is called on for hearing. It is a Single Bench matter. In this OA the petitioner No.1 has prayed for an appointment in respect of petitioner No.2, her son on compassionate ground after relaxation of rules. Mr. S. Mukherjee, 1d. counsel appearing for the respondents submits that the applicant No.2 has already been given an appointment as a postal Assistant in Maldah Division on 24.6.97 for which the applicant No.1 submitted a representation to the respondents authorities undertaking to withdraw the instant OA. In support of his contention the petitioner has produced before us a letter written by the respondent No.4 & addressed to the Registrar of this Tribunal dated 6.7.98 which states that the applicant No.1 has submitted a representation informing her willingness to withdraw the instant OA as her son has already been given an appointment. The said communication as produced before this Bench by Mr. S. Mukherjee be kept on record. It seems that the applicants are not willing to proceed with the instant OA. In view of the above circumstances the application is dismissed for non-prosecution. No order as to costs.

  
VICE-CHAIRMAN